

Newsletter

e-Committee, Supreme Court of India



Key Updates

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Digital Transformation in Motion: e-Committee's January 2026 Outreach/ Training Milestone



The eCommittee, Supreme Court of India, began the year with a massive push toward digital empowerment. Throughout January 2026, the High Courts and State Judicial Academies executed a series of comprehensive capacity-building programs designed for extensive courts.

Breaking Records in Participation:

These initiatives achieved a record-breaking turnout of 18397 stakeholders. The training sessions brought together a diverse cross-section of the legal community, including:

- Judicial Officers & Court Managers
- Technical Staff & Server Administrators
- Advocates & Advocate Clerks

Aligning Law with Innovation:

At their core, these sessions serve as a vital link, guiding the legal community from conventional procedures toward a future-ready digital landscape. By focusing on critical digital competencies, the e-Committee continues to be the operational backbone of the judiciary, ensuring a transition to a more transparent, efficient, and paperless legal ecosystem.



Mastering the Digital Frontier: Judicial Training and Research Institute, UP (JTRI) Host Training on Cyber Law & Evidence



In an era where technology increasingly intersects with the law, the Judicial Training and Research Institute (JTRI), Uttar Pradesh, continues to lead the charge in judicial capacity building. In January 2026, the Institute successfully hosted a series of high-impact, one-day refresher sessions under the

specialized programme "Cyber Laws, Appreciation & Handling of Digital Evidence" (ECT_14_2026).

Recognizing that digital evidence is now a cornerstone of litigation, the sessions—held on January 7th, 17th, 20th, and 28th—were meticulously designed to address the complexities of the evolving cyber landscape.

Key Highlights of the Programme:

Massive Reach: A significant cohort of 374 Judicial Officers participated across the four dates, ensuring that the latest legal standards are being applied uniformly across the state's judiciary.

Core Objectives: The curriculum went beyond theory, focusing on the practical nuances of cyber legislation and the technical rigour required for the proper appreciation and handling of digital evidence.

Technological Competency: By aligning the gap between traditional legal frameworks and digital realities, the training empowered officers to navigate electronic records, data privacy concerns, and cyber-forensic challenges with greater confidence and precision.

This initiative underscores JTRI's commitment to ensuring that the Uttar Pradesh Judiciary remains adept, tech-savvy, and prepared to deliver justice in an increasingly technology-driven legal environment.



Empowering the District Judiciary: Intensive ICT Training Programs at Andhra Pradesh Judicial Academy



The Andhra Pradesh Judicial Academy organized two pivotal training sessions, **ECT_13_2026** (Computer Skill Enhancement Programme Level I & II) and **ECT_16_2026** (eCourts Programme), on January 17 and 19, 2026. The programs aimed to bolster the digital proficiency of 50 Judicial Officers from the District Judiciary, aligning with the national vision of a tech-enabled justice system.

The training was led by a distinguished panel of nominated experts from the Hon'ble High Court

of Andhra Pradesh and the Andhra Pradesh Judicial Academy:

- Sri D. Yedukondalu, Registrar (IT-cum-CPC), High Court of AP
- Sri S. Kamalakara Reddy, Registrar (Judicial), High Court of AP
- Sri V. Sreenivasa Siva Ram, Registrar (Vigilance), High Court of AP
- Sri M. Suneel Kumar, XII Additional District & Sessions Judge, Vijayawada
- Dr. Y. Bindu Madhavi, Deputy Director, Andhra Pradesh Judicial Academy

Comprehensive Curriculum & Key

Highlights: The sessions provided a 360-degree overview of the current technological landscape within the courts as that of;

- **Infrastructure & Policy:** Officers were briefed on electronic hardware management, court-room IT setups, and the specific High Court policies governing ICT assets.
- **Case Information System (CIS):** A Comprehensive exploration into core functionalities, including filing, managing objections, registration, allocation, and tracking court proceedings.
- **Open Source Mastery:** Intensive training on Ubuntu 24.04, navigating

the Nautilus file browser, and software installation.

- **Productivity Suites:** Hands-on tutorials on LibreOffice (Writer, Calc, and Impress), focusing on word processing tips essential for day-to-day judicial drafting.
- **Digitization:** An overview of digitization workflows to transition toward paperless environments.

Hands-on Learning:

The program shifted from theory to practice with dedicated hands-on sessions, allowing Judicial Officers to apply CIS and Ubuntu tools in real-time scenarios. The academy concluded the event by collecting feedback to further refine future ICT capacity-building initiatives.

Digital Induction: ECT_17_2026 Training for Newly Recruited Civil Judges:



On January 31, 2026, the Andhra Pradesh Judicial Academy conducted a specialized ICT & eCourts Induction Programme designed for 50 newly recruited Civil Judges (Junior Division). This session served as a foundational step in integrating the latest technological advancements into the daily judicial functions of the new officers.

Expert Mentorship: The induction was led by a panel of distinguished resource persons from the Hon'ble High Court of Andhra Pradesh:

- Sri D. Yedukondalu, Registrar (IT-cum-CPC), High Court of AP

- Sri V. Sreenivasa Siva Ram, Registrar (Vigilance), High Court of AP
- Sri M. Suneel Kumar, XII Additional District & Sessions Judge, Vijayawada

Core Learning Modules: The program aligned with the national e-Committee schedule, focusing on the tools essential for a paperless judiciary:

- Data Analytics & Monitoring: Detailed orientation on StatHub and the Judicial Officer Electronic Case (JOEC) management system to track performance and case statistics.

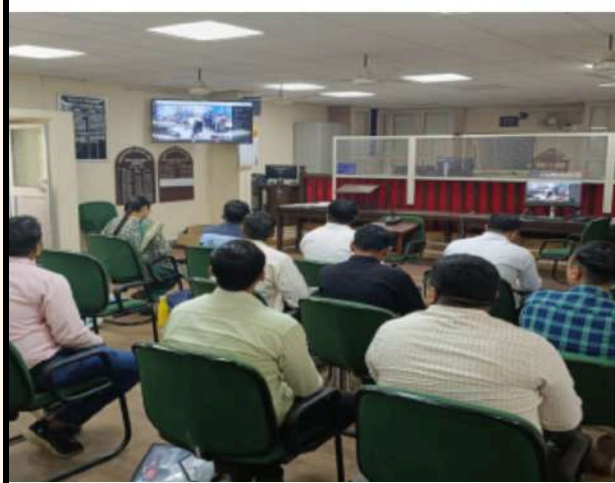
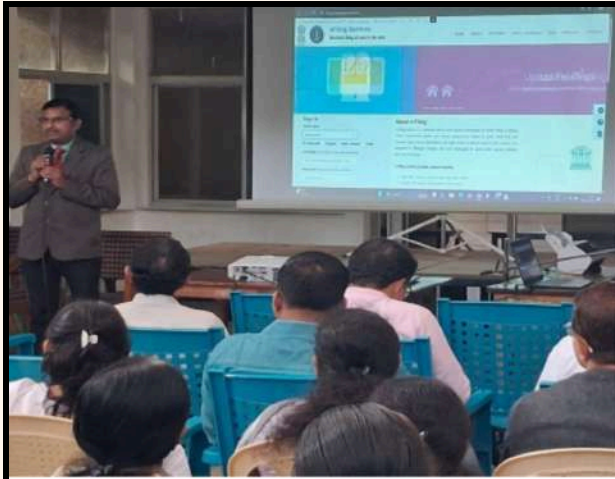
- The Paperless Courtroom: In-depth sessions on e-Filing, the Inter-operable Criminal Justice System (ICJS), and the Pre-Trial Module, providing a roadmap for reducing physical paperwork.
- Electronic Case Management Tools (ECMT): Strategies for judges and court staff to utilize ECMT for efficient case lifecycle management.
- Cybersecurity & Connectivity: A critical look at working in

cyberspace, basics of networking, and data security protocols to ensure the integrity of judicial information.

Interactive Q&A Session: The program concluded with an open floor where the newly recruited judges engaged with the resource persons to clarify technical doubts. This interactive dialogue ensured that the transition from traditional learning to digital practice is seamless and secure.



Digital Transformation: Extensive ICT Training Through Maharashtra Judicial Academy



January 2026 marked a period of massive digital empowerment for the Maharashtra Judiciary, with the Academy launching a series of eCourts programmes reaching every level of the legal ecosystem—from newly recruited judges to village-level advocate clerks.

Digital Transformation Training for Advocates and Clerks (ECT_4_2026): The Academy conducted two days of specialized eCourts Programmes (ECT_4_2026) on 4.1.2026 & 10.1.2026, reaching a total of 346 legal professionals. The curriculum provided comprehensive

guidance on the e-Filing portal, electronic case management, and the technical requirements for video conferencing and digital documentation. This initiative ensures the local bar is fully equipped for the judiciary's digital-first environment. The training provided by Advocate Master Trainers available in each district as per list provided by CPC, Bombay High Court.

Expanding Digital Literacy: The ECT_7_2026 Training: From 04.01.2026 - 18.01.2026, the Academy conducted a series of seven training sessions (ECT_7_2026) focused on the Taluka and Village levels. The programme equipped 1,586 Advocates and Advocate Clerks with the technical competencies including e-Filing procedures and video conferencing protocols.

By addressing foundational hardware and software needs, the Academy continues to standardise digital court operations across the state.

N-Step & Staff Refresher (ECT_8_2026): The Maharashtra Judicial Academy successfully conducted a Refresher Training Programme on NSTEP Software (ECT_8_2026) on 04.01.2026. The initiative equipped 446 court personnel—including Administrative Heads and Process Servers—with the technical skills to manage digital summons and notice tracking. By merging theoretical insights with practical application, the academy has significantly improved the precision and operational speed of the district judiciary's process serving mechanism.

Major Skill Enhancement Initiative (ECT_12_2026): From 4 to 31 January 2026, the Academy successfully delivered the Computer Skill Enhancement Programme – Level I & II (ECT_12_2026). Targeted at 4,791 Advocates and Advocate Clerks, the curriculum focused on the practical application of eCourts systems. Key training modules included professional digitization of records, e-Filing procedures, ECMT utilization, and technical proficiency in video conferencing hardware and software.

Orientation Programme on ICT and eCourts for Newly Appointed Civil Judges (ECT_17_2026): The Academy conducted an ICT & eCourts Orientation (ECT_17_2026) on 16 January 2026, to integrate 96 newly appointed Civil Judges into the judiciary's digital framework. Under the guidance of resource person Shri Nikhil Gupta, Judge, Labour Court, Satara, participants received technical training on CIS, NJDG, and e-Filing systems. The programme focused on the seamless integration of technology into daily judicial functions.



Modernizing West Bengal's Courts with New Technologies



Induction Training on ICT & eCourts- ECT_17_2026:

The West Bengal Judicial Academy concluded a comprehensive five-day induction programme, designed for 28 newly recruited Civil Judges (Junior Division). Held across January 5th, 7th, 19th, 21st, and 27th, the sessions focused on the digital

transformation of the Indian legal landscape.

Distinguished Resource Persons:

The academy was privileged to host expert insights from:

- Smt. Nilanjana Ghosh, Registrar, City Civil Court, Kolkata.

- Shri Abhranil Neogi, Master Trainer-cum-ADJ, FTC-I, Alipore.
- Shri Koustuv Mukhopadhyay, Master Trainer-cum-ADJ, FTC-I, Bichar Bhawan.

Core Highlights & Learning Outcomes:

The curriculum provided an extensive walkthrough into the intersection of law and technology, ensuring our newest judicial officers are equipped for the future:

- Digital Foundations: A historical overview of ICT in the Indian Judiciary and the critical role of Change Management in adopting new technologies.
- Open-Source Excellence: Breaking traditional stereotypes by mastering

LibreOffice Writer and other open-source productivity suites.

- Technical Proficiency: Practical training on the Case Information System (CIS) and the effective use of Videoconferencing facilities for remote proceedings.
- Digital Security: A vital briefing on Cyber Crime and the principles of Cyber Hygiene to protect judicial integrity in a connected world.

This programme reinforces the Academy's commitment to building a tech-savvy judiciary capable of delivering efficient, transparent, and justice.

Mastering the Digital Techniques: Cyber Law & Evidence Refresher-ECT_14_2026:

On January 9th and 29th, 2026, the West Bengal Judicial Academy hosted ECT_14_2026, a specialized refresher programme focused on the evolving complexities of the digital legal landscape. The sessions were attended by 43 Judicial Officers, highlighting the ongoing commitment to judicial excellence in the technological age.

Expert Resource Panel:

The programme featured high-level academic and practical insights from:

- Shri Faisal Fasih, Assistant Professor, WBNUJS, Kolkata.
- Shri Sourav Roy, Registrar, City Sessions Court, Calcutta.

Key Knowledge Areas:

As digital footprints become central to litigation, the curriculum focused

on ensuring rigorous standards in the courtroom:

- **Cyber Laws & Frameworks:** Navigating the current legal statutes governing digital conduct and offenses.
- **Digital Evidence Management:** Technical and legal protocols for the Admissibility, Handling, and Appreciation of digital evidence to ensure it meets the highest evidentiary standards.
- **Virtual Courtrooms:** Refining the procedural nuances of conducting Proceedings by Video Conferencing, ensuring seamless and fair remote hearings.

This refresher ensures that our Judicial Officers remain at the forefront of digital jurisprudence, blending legal tradition with technical precision.

Empowering the Digital Backbone: District System Administrator Training – ECT_11_2026:

During January 2026, the West Bengal Judicial Academy conducted a series of intensive technical workshops under ECT_11_2026. This vital programme brought together 88 District System Administrators (DSAs) to ensure the seamless operation of judicial infrastructure across the state.

Expert Technical Panel: The sessions were led by a team of seasoned technical experts and trainers:

- Shri Basudev Chatterjee, National Master Trainer (Court Staff), District Judge's Court, Alipore.
- Shri Subhendu Mondal, System Officer, Krishnagar, Nadia.
- Shri Sumanta Maji, System Officer, Howrah.
- Shri Sourish Saha, Technical Assistant, Purba Medinipur.

- Shri Tanmoy Biswas (DEO) & Shri Samir Sarkar (UDA).

The Academy recently conducted specialized training designed to optimize court technology and reduce system latency.

Key focus areas included:

- Infrastructure: Proactive maintenance of hardware and software environments.
- Integrity: Enhancing data replication and monitoring standards.
- Accessibility: Streamlining VC and LAN management for reliable remote proceedings.

This initiative empowers our technical teams to maintain a robust, future-ready foundation for the West Bengal Judiciary.

Digital Excellence in the Registry: High Court Refresher Programme-ECT_15_2026:

On January 3rd, 2026, the West Bengal Judicial Academy conducted ECT_15_2026, a high-impact refresher programme tailored for 50 Registry Staff members of the Hon'ble High Court.

Expert Resource Panel: The programme featured a specialized team from the High Court's technical and digitization wings:

- Sri Sandip Chakraborty, Joint Director, NIC, High Court Unit.
- Sri Sumit Mukherjee, Senior Programmer.
- Sri Subhanik Meyur, System Analyst (Programming).
- Sri Arpan Kumar Roy, Software Developer.
- Sri Sauvik Lahiri, EDPS.

Core Training Modules: The curriculum was structured to facilitate the transition from manual registry functions to the integrated

digital framework of the 'Paperless Court:

- System Mastery: In-depth training on CIS 1.0 and the pivotal role of the Registry in managing E-filing processes.
- The Paperless Toolkit: Practical usage of Office Suites and PDF Applications to eliminate physical paperwork.
- Future-Proofing Hearings: Strategies for Video Conferencing and the "Way Forward" for Hybrid Hearings.
- Data & Archive Management: An Overview of Digitization and best practices in Data Management to ensure long-term record integrity.

By enhancing the technical proficiency of the Registry, the Academy continues to ensure that the High Court remains agile, transparent, and digitally robust.

Chhattisgarh State Judicial Academy: Empowering High Court Staff and Judicial Officers



The Chhattisgarh State Judicial Academy (CSJA), Bilaspur, enhances the state's legal landscape through a dual-initiative training approach.

On January 10, 2026, the Academy hosted ECT_15_2026, a specialized session for 22 High Court Registry officials. This session aimed to improve administrative efficiency by mastering digital tools and adopting tech-driven workflows within the High Court.

Additionally, the Academy conducted ECT_14_2026, a refresher course for 22 Judicial Officers. This program focused on Cyber Laws and the handling of digital evidence, providing judges with the expertise required to manage the growing complexities of cyber-enabled crimes.

Assam Judicial Academy: Future-Ready Judiciary: Mastering Cyber Laws and e-Governance Tools



ECT_14_2026: On 10.01.2026, the Academy conducted a specialized refresher training, focusing on the critical domain of Cyber Laws and the Appreciation & Handling of Digital Evidence.

This extensive program brought together a total of 39 judicial officers. The curriculum was designed to align traditional legal frameworks with the

rapidly evolving landscape of technology-driven crime.

Key highlights of the sessions included:

- **Insight into Cyber Trends:** A comprehensive orientation on emerging cybercrime patterns and the sophisticated methods used in contemporary offences.

- **Scientific & Legal Standards:** Detailed guidance on the scientific principles behind electronic evidence, alongside the strict legal protocols for its collection and preservation.

- **Judicial Precision:** Training focused on the "appreciation" of evidence during trials, ensuring that judicial officers can evaluate digital data with absolute procedural integrity.

By fostering these advanced competencies, the Academy continues to ensure that the state's judiciary is fully prepared to navigate the complexities of the digital age with confidence and accuracy.

ECT_18_2026: Building on its commitment to judicial reform, the Academy hosted a specialized ICT & eCourts Induction Program. On January 21, 2026. This intensive one-day session was specifically designed for three (3) newly recruited Direct District Judges, marking a

critical first step in their judicial careers.

The program served as a comprehensive introduction to the eCourts infrastructure, ensuring these incoming judges are fully prepared to lead in a technology-enabled environment.

Key areas of focus included:

- **Core Digital Tools:** Mastering essential ICT applications and case management systems (CIS) to streamline daily court operations.
- **Digital Workflows:** Familiarization with electronic documentation, online filing, and the automated tracking of judicial proceedings.

By integrating these digital competencies into the induction phase, the Academy ensures that the newest members of the bench are ready to navigate the complexities of a paperless and tech-driven judiciary.

Arunachal Pradesh, Assam Judicial Academy: Enhancing Digital Competency Across the Bench



On January 10, 2026, the Arunachal Pradesh and Assam Judicial Academy conducted a refresher program, ECT_14_2026, for 13 judicial officers. The session was dedicated to the critical fields of cyber law and digital evidence, facilitating the evolution of traditional practice into the New-age technological era.

Key areas of focus included:

- Contemporary Cyber Threats: Exploring new crime trends, jurisdictional hurdles, and the

responsibilities digital platforms must uphold.

- Forensic & Procedural Standards: Detailed training on the acquisition, preservation, and forensic evaluation of electronic evidence to ensure it meets rigorous trial standards.
- Virtual Adjudication: Enhancing proficiency in managing virtual hearings and navigating the complexities of cyber-related litigation.

A Roadmap for a Tech-Enabled Judiciary at Nagaland, Assam Judicial Academy



On 31.01.2026, the Nagaland, Assam Judicial Academy achieved a significant milestone in its mission to develop the state's legal framework. The Academy successfully conducted the Computer Skill Enhancement Programme (Level I & II), **ECT_13_2026**, a comprehensive capacity-building initiative designed to bridge the digital divide within the District Judiciary. The training session was led by Sri Satyajit Karmakar.

This intensive session brought together 18 Judicial Officers from all cadres, focusing on the practical application of Information and Communication Technology (ICT) in daily court operations. The curriculum was meticulously designed to transform traditional workflows into tech-driven processes through several key pillars:

- **Foundational IT Mastery:** Learning computer hardware and software essentials, ensuring a robust technical baseline for all participants.

- **Administrative Efficiency:** Advanced training on office suites to streamline judicial drafting, record-keeping, and administrative management.
 - **Digital Accessibility & Precision:** Specialized modules on creating accessible, searchable PDF documents and leveraging speech-to-text tools to accelerate the drafting of orders and judgments.
 - **Integrated Infrastructure:** A detailed exploration of the hardware, software, and Case Information System (CIS) fundamentals that power courtrooms.
 - **Digital Tools & Platforms:** Masterclasses on leveraging e-Filing, the Inter-operable Criminal Justice System (ICJS), and the National Judicial Data Grid (NJDG) to enhance transparency.
 - **Virtual Courtroom Mastery:** Specialized guidance on conducting seamless video conferencing and hybrid hearings, alongside standardized digitization protocols.
 - **Strategic Implementation:** Tailoring ICT tools to state-specific judicial workflows to ensure a more efficient, technology-driven legal process.
- On the same day, the Academy also organised a comprehensive eCourts Programme (**ECT_16_2026**) at all District Headquarters, attended by 18 Judicial Officers. The session provided a strategic roadmap for the eCourts Project, with a specific focus on Phase III priorities and the transition toward a paperless judiciary. The training session was led by Sri Mrinal Kanti Das. Key training modules included:

From Bench to Registry: Elevating Digital Competencies at the Gujarat State Judicial Academy



Empowering the Judicial Mastery of Cyber Laws- ECT_14_2026:

On 19.01.2026, 20.01.2026, 27.01.2026 and 28.01.2026, the Gujarat State Judicial Academy (GSJA) conducted an intensive four-day refresher program for 67 judicial officers. This session was specifically designed to navigate the complexities of the digital age, covering critical topics such as:

- Contemporary Cyber Threats: Analyzing emerging violations,

jurisdictional hurdles, and the legal obligations of service providers.

- Digital Forensic Standards: Mastering techniques for evidence recovery and the judicial evaluation of forensic data.
- Remote Adjudication: Refining skills in managing technology-based disputes and virtual hearings to ensure institutional readiness for a digital-first legal landscape.

Boosting Efficiency through Registry Training- ECT_15_2026:



On January 31, 2026, the Academy turned its focus toward operational excellence by hosting a specialized training program for 102 members of the High Court Registry staff.

The initiative bridged the gap between technical and non-technical roles, emphasizing the adoption of

digital technologies and best administrative practices. By equipping the registry with updated procedural knowledge and tech-enabled workflows, the GSJA continues to enhance the overall productivity and day-to-day functioning of the High Court.

Digital Transformation: Himachal Pradesh Judicial Academy Empowers District Courts



The Himachal Pradesh Judicial Academy recently concluded two intensive training programmes aimed at the state's legal infrastructure through digital innovation.

Administrative Leadership through

ECT_5_2026: On 16 January 2026, the Academy hosted a specialised session for 16 Administrative Heads and Court Managers. The programme focused on the strategic side of digital transformation,

covering essential topics such as change management, CIS administration, e-Filing integration, and ICT asset management. This initiative ensures that leadership at the district level is fully equipped to guide their teams through an evolving technological landscape.

Revolutionising Process Serving with NSTEP- ECT_8_2026:

Parallely, from 12-16 January 2026, the Academy conducted a refresher

course for 60 court staff members, including Process Servers. The spotlight was on the NSTEP mobile application, providing hands-on training for real-time tracking of summons and notices. By transitioning the gap between conceptual workflows and daily operations, this training significantly boosts the speed, accuracy, and

accountability of judicial service delivery across the state.

Through these combined efforts, the Academy continues to streamline court operations, ensuring a more efficient and transparent justice system for all.



Empowering the Future: Digital Induction Training Programme at Jammu and Kashmir Judicial Academy



On 31 January 2026, the Jammu and Kashmir Judicial Academy conducted a specialized induction programme focused on ICT and eCourts for 27 newly recruited Civil Judges (Junior Division). This session was designed to integrate the latest technology into the heart of judicial operations, ensuring the next generation of judges is fully prepared for a digital-first legal landscape.

Beyond standard digital literacy, the training featured practical

demonstrations of AI tools, showing how artificial intelligence can streamline routine judicial functions and boost overall efficiency. By blending hands-on use cases with theoretical knowledge, the Academy has equipped these officers with the tools to navigate evolving innovations, ultimately improve the speed and transparency of the justice system.

Advancing Judicial Excellence: Digital Training Initiatives at Jharkhand Judicial Academy



The Jharkhand Judicial Academy, in January 2026, hosted targeted training sessions focused on enhancing digital capabilities across the judicial system.

ECT_16_2026 – eCourts Training for Judicial Officers: On 09.01.2026, the Academy successfully rolled out the eCourts program at district headquarters, equipping 157 judicial officers with practical training on record digitisation, e-Sewa Kendra operations, and integration with the National Judicial Data Grid. This

initiative has increased the connectivity, enhanced transparency, and improved service delivery across the judiciary.

ECT_5_2026 – Capacity Building for Court Managers & Administrative Heads: On 11.01.2026, a dedicated program engaged 44 court managers and administrative staff from the District Judiciary. Participants explored the objectives of the eCourts Project, IT infrastructure essentials, digitisation and preservation strategies, budget

preparation, and advanced CIS features including CIS 4.0. The training enhanced managerial capacity to oversee digital initiatives, ensuring smoother implementation of eCourt directives and efficient resource management.

ECT_14_2026 – Refresher Course on Cyber Laws & Digital Evidence:

On 18.01.2026, a comprehensive refresher program trained 229 judicial officers in cybercrime adjudication, electronic evidence management, and technology-driven case handling. The session reinforced judicial readiness to address cyber-enabled cases with confidence, the judiciary's ability to adapt to evolving digital challenges.



Highlights from Karnataka Judicial Academy Excellence and Digital Literacy



The Karnataka Judicial Academy remains steadfast in its commitment to excellence by equipping judicial personnel with the tools needed for a legal landscape. The Academy successfully hosted two pivotal training programs ECT_14_2026 and ECT_15_2026 to build the conventional legal workflows to integrated digital platforms.

From enhancing the core competencies of Judicial Officers to streamlining the e-Filing and digitization skills of High Court registry staff, these initiatives underscore our mission: to foster a more efficient, tech-savvy, and responsive justice system.

ECT_14_2026: The Academy conducted an offline training programme on 08.01.2026, 09.01.2026, 22.01.2026 and 23.01.2026. The programme was held at the Centre for Criminal Investigation, Training and Research (CCITR), Bengaluru. The training was designed for Judicial Officers of different cadres serving under the State Judiciary. This training builds professional skills by updating them on contemporary judicial practices, procedural developments. A total of 57 Judicial Officers participated in the programme. The training conveyed by Sri. Venkatesh Murthy K., Senior Director, Data Security Council of India, Sri. K. N. Yashavantha Kumar., Deputy Superintendent of Police, Cyber Crime Division CID, Bengaluru, Sri. Shashidhar T.K. Principal Consultant, DSCI, Sri. Manjesh P.

Shetty, Consultant, DSCI, Sri. Jaya Shankara, Analyst, DSCI, Sri. Ganesh Savant, Analyst, DSCI and Sri. Shreekanth Puranika, System Analyst, DSCI.

ECT_15_2026: A training programme ECT_15_2026 was conducted by the academy in association with the Registrar (Computers) on 24.01.2026 & 30.01.2026. The programme focused on e-Filing, Quick e-Filing, scanning, and digitization processes. It was attended by 88 participants comprising Registry, Technical, and other concerned staff of the Hon'ble High Court of Karnataka. The training was given by Sri. Jagadeesh C, System Administrator, High Court of Karnataka, Sri. Raghavendra G R, System Administrator, High Court of Karnataka, Bengaluru and Smt. Umadevi P Garag, Sr. System Officer, High Court of Karnataka, Bengaluru.

Comprehensive eCourts Training for Stakeholders at Kerala Judicial Academy



The delegations from the Kalpetta Bar Association headed by its President, had requested for a comprehensive interactive session - capacity building program with respect to the technological changes and procedural differences brought in by paperless mode of Court functioning. The delegation highlighted that virtual training

sessions may not be sufficient to equip the lawyer community with the changed functionalities in DCMS pursuant to the new initiatives. The Hon'ble Mr. Justice Raja Vijayaraghavan V., the senior-most member of the Computer Committee and Hon'ble Mr. Justice Murali Purushothaman, the Judge in administrative charge of the Kalpetta

Judicial District had discussed the matter with the delegation and the Hon'ble Mr. Justice Raja Vijayaraghavan V. instructed the Registrar Computerisation cum Director (IT), High Court to arrange a physical training session/capacity building program to empower the stakeholders to cope with the changes in the mode of working. Accordingly, various training was imparted to Advocates/ Clerks, Judicial Officers & Court Staff of Kalpetta Judicial District.

ECT_16_2026: To improve connectivity, transparency, and service delivery throughout the judiciary, 14 Judicial Officers of the District attended an eCourts program at all-district headquarters on January 9, 2026. The program covered record digitisation, e-Sewa Kendra functionality, and integration with the National Judicial Data Grid. The instructor for the training

session: 1. Dr. John Varghese, Kerala Judicial Academy Deputy Director 2. Sri. Rakesh M.G., Kerala High Court Deputy Director (IT), 3. Sri. Jithesh Roshan A., Senior Developer, Kerala High Court.

ECT_9_2026: On January 9, 2026, 200 district court employees participated in a refresher course that covered topics such as Virtual Courts for traffic and transportation cases, e-Summons via NSTEP, the e-Sakshya digital evidence platform, CIS 4.0 features, and NJDG monitoring. The training gave the staff useful skills to handle daily digital responsibilities.

ECT_4_2026: The Academy hosted the eCourts Program for 159 Advocates and Advocate Clerks at District Headquarters on January 10, 2026. The program's main goal was to acquaint participants with the fundamental features of eCourts, such as the e-Filing site, the

significance of correctly scanning documents, the usage of video conferencing, electronic case management services, and digital tools necessary for contemporary advocate practice.

ECT_12_2026: The academy conducted Level I and II computer skill upgrading training for 238 Advocates and Advocate Clerks from January 20 to January 23, 2026. The instruction exposed them to the commonplace technological abilities required for contemporary court practice, including document scanning standards, accessible PDF production, file conversion methods, digital submission procedures, office suite programs, and browser/email efficiency.

Additionally, participants had firsthand contact with eCourts technologies, e-Filing procedures, kiosk services, and other

citizen-focused services that shape the experience of digital justice. 45 advocates participated in the training sessions, which were facilitated by Adv. (Dr.) Swapnil Bangali, Director, CICTL, MNLU Mumbai & Associate Advocate at Vishwaguru Omniscient, and Dr. John Varghese, Deputy Director, Kerala Judicial Academy.

ECT_15_2026: 30 High Court Registry employees (both technical and non-technical) participated in a refresher course on January 31, 2026. The focus of the seminars was on the practical use of digital technology in conjunction with existing administrative procedures, which led to better workflow optimisation and increased efficacy in day-to-day court management. Senior Grade Assistant Ranjith G and NIC Deployment Engineer Neenu Susan John conducted the training sessions.

From AI to e-Filing: Madhya Pradesh State Judicial Academy Redefines Court Workflows



ECT_11_2026: The Madhya Pradesh State Judicial Academy conducted a dedicated program for Technical Staff of the District Courts on 18.01.2026. The training focused on the technical backbone of the High Court through E-Procurement & Purchase of Articles, Best practices/ IT initiatives of the High, Court & District Courts & Challenges, Use of Adalat AI in day-to-day Judicial workflows Dictation features in both Hindi & English Paperless Courts

(Digital Courts) & Digitization Rules. 70 Technical Staff and NIC Coordinators participated. The training was imparted by Shri F.H. Qazi, Principal Registrar (IT-SA), High Court of M.P., Jabalpur, Ms. Pratiksha Buddhe, State Lead of M.P., Adalat AI, Shri Amit Singh Sisodia, District & Additional Sessions Judge, Indore and Shri Chirag Arora, Presiding Officer, Labour Court, Mandsaur.

ECT_7_2026: On 24.01.2026, the Academy organised the Advocate/Advocate Clerk eCourts program at Taluk/Village levels, reaching 1600 advocates and clerks. The training was led by Shri Mudit Latoriya Civil Judge, Senior Division Tikamgarh, Shri Shiv Charan Patel Chief Judicial Magistrate Waidhan Distt. Singrauli, Shri Zafar Iqbal District & Additional Sessions Judge, Narmadapuram, Shri Sachin Jain (Sr.) District & Additional Sessions Judge, Raisen, Shri Devrath Singh Civil Judge, Senior Division, Jabalpur.

Key highlights of the sessions included:

Electronic Case Management - Tools for Advocates:

- e-Courts and e-Committee related Websites
- Cause list/Judgments/Orders/Case Status
- Automatic receipt of SMS and e-Mail on Court listing, SMS Push & Pull services
- Service Delivery in Court Complexes

- e-Sewa Kendra, Kiosks Digital display boards and other e-Services
- Online certified copies

Virtual courts – Payment of online fine:

- e-Payment portal of Court fee, Fine, Civil deposits.
- NSTEP – National Service and Tracking of Electronic Processes
- E-Summones Rules

E-Filing - Digital online e-filing process:

- Registration of Advocate in e-Filing website
- Steps to e-File a case
- Advantages of e-Filing
- Case portfolio management
- Know the case status any time
- How to scan the document and make PDF
- Making Accessible PDF
- Uploading documents

How to appear in Video Conferencing:

- V.C. Rules, 2025
- Help desk for Advocates
- Help Manuals & Videos in Regional Languages

Bridging the Digital Divide: 3,312 Advocates Trained at Tamil Nadu Judicial Academy



Enhancing the Digital Justice: ECT_12_2026 Training Wrap-Up: On January 24, 2026, the Tamil Nadu Judicial Academy hosted a landmark one-day training program, ECT_12_2026, specifically designed for Advocates and Advocate Clerks. Led by expert Master Trainers and System Officers, the session saw an impressive turnout of 3,312 participants from across the district judiciary. **Among the training's main features were:**

- *Core Systems:* Mastery of Linux/Ubuntu OS and an overview of computer hardware and periphery software.
- *Paperless Advocacy:* Practical workshops on the LibreOffice Suite, PDF applications, and data management.
- *Digital Filing:* Essential guides to E-filing and e-Pay systems.
- *Technological Courtrooms:* Navigating Video Conferencing, Hybrid Hearings, and Digitization workflows.

Digital Excellence: Sharpening Administrative Skills in Manipur Courts



Exploring the Judiciary: Refresher Program & N-STEP Training (ECT_8_2026):

On January 22, 2026, the Manipur Judicial Academy hosted a specialized "Refresher Program for Court Staff & N-STEP Training". This session was specifically designed to sharpen the technical and administrative skills of those serving on the front lines of the justice system.

The program brought together 26 participants, including Administrative Heads, Nazarat staff, and Process Servers. The curriculum focused on updating knowledge and

streamlining service delivery through the N-STEP framework.

Expert Instruction was provided by:

- Shri Laishram Premananda Singh (Bench Reader Grade II, Imphal West)
- Shri Laishram Gogin Singh (Nazir cum Superintendent Accounts, Imphal West)

This initiative reflects the Academy's ongoing commitment to ensuring court personnel are well-equipped with the latest tools and procedures for an efficient judicial process.

Meghalaya State Judicial Academy: Advancing Technical Excellence



On January 29, 2026, the Meghalaya State Judicial Academy conducted a specialized technical training session (ECT_11_2026) at the District and Sessions Court in Mendipathar. This intensive program was designed to equip the judiciary's technical backbone—including 14 Technical Staff, District System Administrators, and System Officers—with the high-level skills needed to maintain an effective digital court environment.

Key Learning Focus:

- **Data Replication:** Practical strategies for seamless data management and monitoring.

- **Hardware Resilience:** Best practices for identifying and resolving hardware-related issues.
- **Digitization:** Streamlining the transition of physical court records into digital formats.
- **Software Management:** Ensuring software stability across the district's systems.

The session was led by Shri F. S. Sangma, District and Sessions Judge (South Garo Hills), who provided expert guidance to the staff of the North Garo Hills District Court. This initiative marks another successful step in Meghalaya's commitment to a robust and tech-enabled justice system.

ECT_4_2026 and ECT_12_2026:



On January 29, 2026, the Academy successfully conducted two pivotal training sessions at the District and Sessions Court, Mendipathar.

The program saw enthusiastic participation from 30 Advocates, with a particularly strong showing from the Junior Bar. Their keen interest highlights a proactive shift toward mastering new technological developments in litigation.

Under the expert guidance of Smti Farchie G Momin (Advocate Master Trainer), the curriculum provided a comprehensive roadmap for the digital age, covering:

- E-Courts Ecosystem: An introduction to e-Committee

projects and the importance of document scanning.

- Mastering E-Filing: A full-scale immersion into the e-Filing portal and registration workflows, providing participants with step-by-step guidance through state-specific rules and real-time case filing.
- Litigation Tools: Training on VC, Electronic Case Management, and essential software including MS-Office and Ubuntu/Linux.

This session ensures that Mendipathar's legal professionals are fully equipped with the tools necessary for an efficient, paperless, and tech-driven judiciary.

Orissa Judicial Academy: Elevating Judicial Proficiency in an Evolving Tech Landscape



ECT_9_2026 – Refresher Program for District Judiciary Staff (04.01.2026):

The Academy conducted a large-scale refresher program for 446 staff members from the District Judiciary. The training focused on developing skills in Data Management, Process Management, and other core components of the

eCourts Project. This initiative enhanced digital competencies and improved operational efficiency, empowering court personnel to deliver faster and more effective services to litigants.

ECT_7_2026 – Advocate/Advocate Clerk eCourts Program (17.01.2026):

A specialized training session was organized for 55 Advocates and Advocate Clerks at the Taluk/Village level. The program equipped participants with essential digital skills to effectively use eCourts

applications at the grassroots. By empowering legal professionals in smaller jurisdictions, the initiative promoted inclusive access to technology-driven justice services across all tiers of the legal system.

ECT_17_2026 – ICT & eCourts Orientation for Newly Appointed Civil Judges (17–18.01.2026):

The Academy welcomed 33 newly appointed Civil Judges into the digital framework of the judiciary. Through interactive sessions, participants gained hands-on experience with ICT fundamentals and platforms such as CIS, NJDG, and e-Filing systems. This orientation ensured that new judicial officers are well-prepared to

integrate digital tools into their judicial functions from the outset.

In summary, these programs reflect the Academy's commitment to building digital capacity across all levels of the judiciary—staff, advocates, and judges—ensuring a more efficient, inclusive, and technology-enabled justice delivery system.

Chandigarh Judicial Academy : Leading Digital Change in Judiciary



The Chandigarh Judicial Academy organised three sessions in a series for the digital transformation in Judiciary. The sessions featured a distinguished panel of resource persons from across the region, including: Sh. Ravi Inder Singh, Additional District & Sessions Judge-cum-Faculty Member, Chandigarh Judicial Academy, Ms. Supreet Kaur, Chief Judicial Magistrate, Amritsar, Sh. Kapil Aggarwal, Additional Principal Judge, Family Court, Patiala, Sh.

Himanshu Arora, Civil Judge (Sr. Divn.)/ CJM, Sri Muktsar Sahib, Dr. Mukesh Kumar-I, Civil Judge (Jr. Divn.), Nuh, Sh. Gaurav Kumar Sharma, Addtl. Civil Judge (Sr. Divn.), Amritsar, Sh. Amberdeep Singh, Additional District & Sessions Judge, Panipat guided the participants through hands-on sessions.

Judicial Officers Master Trainer Programme on eCourts Implementation (ECT_3_2026): The Academy successfully conducted a two-day Master Trainer programme

on 10 and 11 January 2026, for 21 selected Judicial Officers. The curriculum provided comprehensive capacity building in ICT fundamentals, including Ubuntu OS applications, advanced LibreOffice Writer modules, and Video Conferencing protocols. Participants also received specialized training on Case Information System (CIS) 4.0 and EWS Rules, preparing them to serve as key resource persons for future digital initiatives.

ECT_13_2026: From 15.01.2026 to 25.01.2026, the academy conducted a Computer Skill Enhancement training programme – Level I & II (ECT_13_2026), under the guidance of the well known experts. The training aimed to increase ICT literacy and digital competence among judicial officers of the District Judiciary (all cadres),

benefiting a total of 1194 officers. It focused on developing digital proficiency essential for efficient, paperless, and technology-enabled judicial work. The hands-on programme covered modules on digital productivity tools, office suites, accessible PDF creation, speech-to-text applications, computer hardware and software basics, server and networking fundamentals, cybersecurity, case management systems, e-filing platforms, video conferencing tools, and secure data handling.

ECT_14_2026: The Chandigarh Judicial Academy successfully conducted the ECT_14_2026 refresher programme on 19 and 20 January 2026. Attended by 108 judicial officers, the curriculum focused on the appreciation and handling of digital evidence and evolving cybercrime trends. Key modules included scientific methods

for preserving electronic data, forensic techniques, and legal standards for evidence during trials. This initiative significantly strengthens judicial acumen in

managing cyber-enabled cases and video-conferencing procedures. The training led by experts Sh. Ravi Inder Singh, Additional District & Sessions Judge-cum-Faculty Member, Chandigarh Judicial Academy.



Tech-Forward Justice: Training at the Rajasthan State Judicial Academy



Throughout January 2026, the Rajasthan State Judicial Academy successfully executed a massive digital upskilling initiative, conducting two major training programs: ECT_8_2026 (Refresher Programme for Court Staff & N-STEP Training) and ECT_9_2026 (Refresher Programme for District Judiciary Staff). A total of 1,734 court staff members participated in this extensive drive, which focused on enhancing the operational efficiency

of the eCourts project and improving service delivery for litigants.

Key Training Modules:

- Case Information System (CIS): Mastering core and periphery features for better data management.
- N-STEP Integration: Specialized training on the N-STEP mobile application, including process generation, allocation, and real-time delivery tracking.

- Operational Excellence: Comprehensive analyses into Change Management, Nazarat functions, and the specific roles of Process Servers.
- Workflow Management: Streamlining process delivery to ensure a faster, more transparent judicial experience.

Through these hands-on sessions, the Academy continues to lead the way in transitioning the district judiciary toward a more robust, tech-enabled future.



Tech-Driven Courts: Telangana State Judicial Academy's Mission to Reinforcing Judicial Digitalisation



ECT_16_2026 – eCourts Programme for Judicial Officers:

On 24 January 2026, the Telangana State Judicial Academy conducted a comprehensive eCourts Programme across all District Headquarters, benefiting 173 Judicial Officers throughout the State. The training provided an updated and integrated overview of the eCourts framework, with focused sessions on:

- Record Digitisation
- Operations of e-Sewa Kendras
- Integration with national judicial data platforms, including the National Judicial Data Grid (NJDG).

This initiative aimed to adopt the institutional familiarity with digital court processes and ensure uniform adoption of eCourts initiatives across districts, thereby enhancing efficiency, transparency, and accessibility in judicial service delivery.

In summary, the programme marked a significant step toward building a digitally empowered judiciary in Telangana, equipping judicial officers with the tools and knowledge to seamlessly integrate technology into court operations.

Tripura State Judicial Academy: Advancing Judicial Digital Administration



On January 18, 2026, the Agartala State Judicial Academy conducted a specialized ICT and eCourts Orientation program (ECT_18_2026) for 2 newly appointed District Judges. This high-level session was designed to integrate advanced digital tools into the core of judicial administration. Training led by technical experts Smt. Papia Das and Dr. Saptadip Saha (System Officers, High Court of Tripura), the training provided an in-depth roadmap for the modern courtroom.

Core Focus Areas:

- Phase III Vision: Transitioning to Paperless Courts through change management and process re-engineering.
- System Mastery: Intensive training on Case Information System (CIS) core operations, advanced modules, and new features.
- The Virtual Courtroom: Practical workflows for Video Conferencing, Hybrid Hearings, and the digitization of records.
- Technical Toolkit: Proficiency in Electronic Case Management Tools (ECMT), PDF accessibility standards, and essential ICT hardware.

Uttarakhand Judicial and Legal Academy: Elevating Digital Excellence



On January 18, 2026, the Uttarakhand Judicial and Legal Academy conducted an intensive "Computer Skill Enhancement Program – Level I & II" (ECT_13_2026). The session was tailored for 8 Judicial Officers across all cadres of the District Judiciary, focusing on the sophisticated digital tools required for new judicial administration.

The program was led by a distinguished panel of experts, including Shri Anoop Singh (Joint Registrar (IT)/CPC), Sri Ravindra Joshi (Officer-in-Charge, NIC), and Sri Vijay Singh (Programmer) from the High Court of Uttarakhand.

Key Training Modules:

- Integrated Systems: Comprehensive training on ICJS and CIS to streamline court workflows.
- Digital Evidence & Enforcement: Mastery of eSakshya and e-Challan systems.
- Sustainable Tech: Best practices in e-Waste Management within the judicial infrastructure.

This initiative underscores the Academy's unwavering dedication to building a tech-savvy judiciary that utilizes cutting-edge technology to deliver swift justice.

Kerala Judicial Academy – One-Day Hands-on Training Programme on IT Initiatives for Assistants



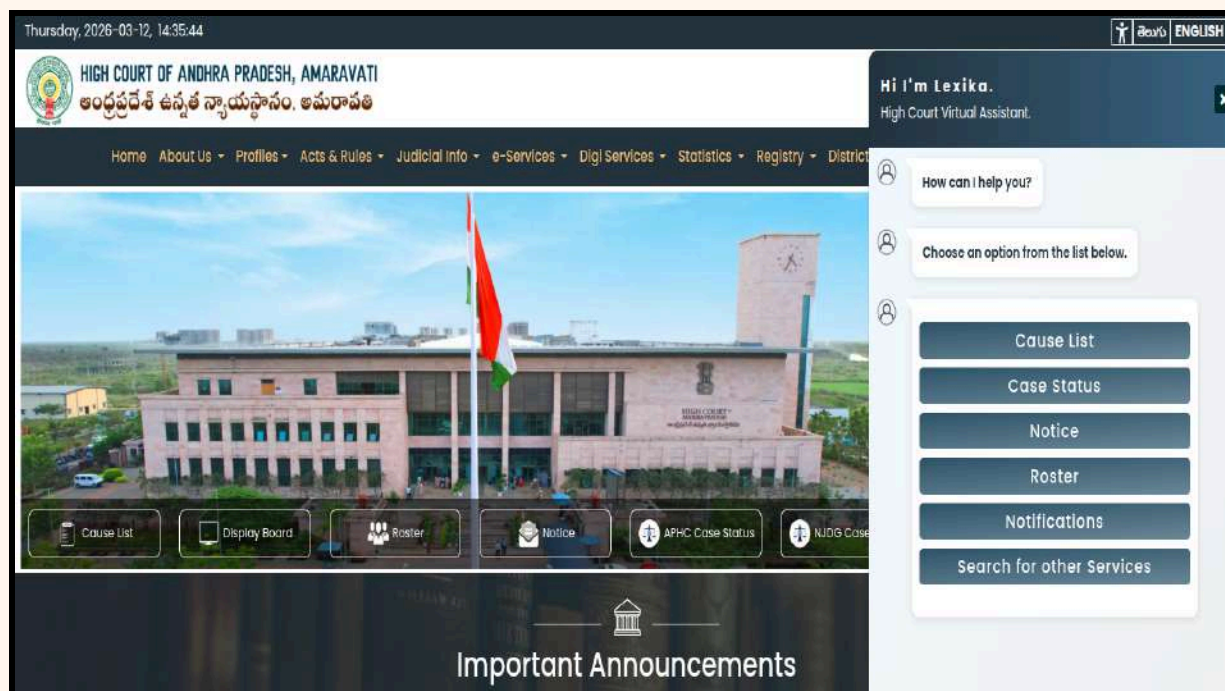
The Kerala Judicial Academy organised a one-day hands-on IT training programme as part of the induction training for the newly recruited Assistants of the High

Court, covering CMS, Digitisation Module, and e-Office, for 60 Assistants. The first phase of the training programme was conducted on 31.01.2026 for 30 Assistants.

High Courts' Digital Frontier

High Court of Andhra Pradesh Implements eServices

1. Virtual Assistant- “Lexika”:



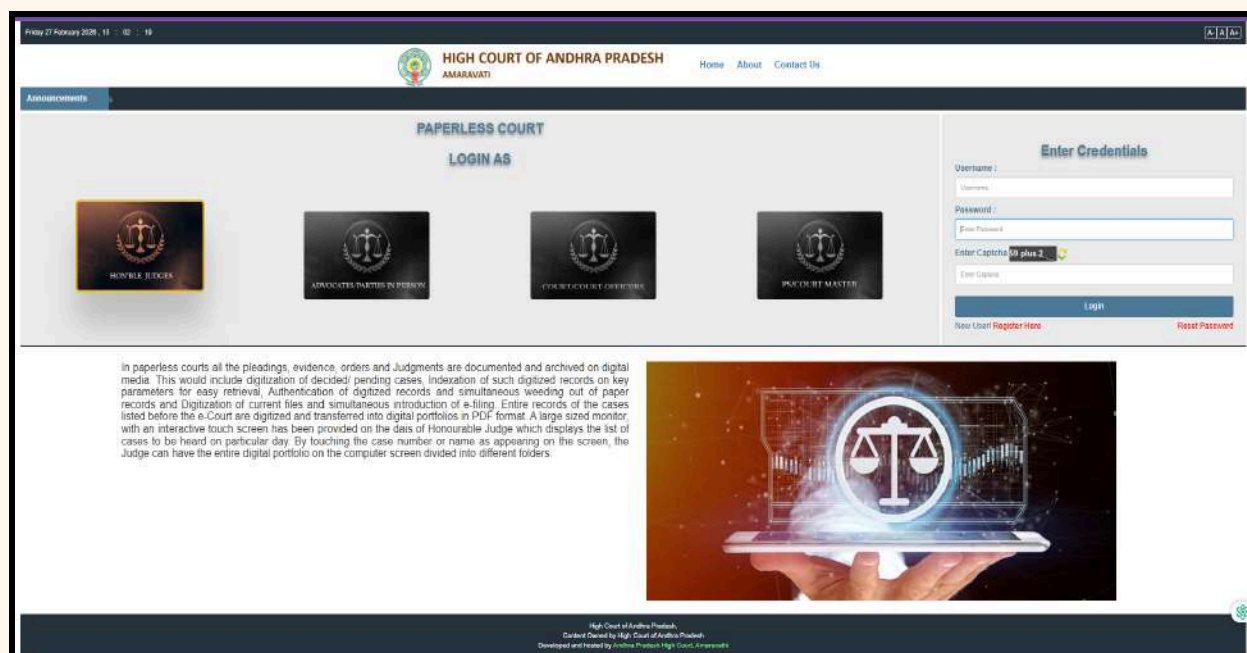
The High Court of Andhra Pradesh has introduced Lexika, a virtual assistant designed to streamline communication between the judiciary and its stakeholders. This initiative marks a transition from traditional manual processes to a more digitized, accessible legal environment.

Current Phase: Static Information Services:

At present, Lexika functions primarily as an information portal that provides fixed, non-interactive data. This allows advocates and litigants to access essential resources without manual inquiry:

- **Case Tracking:** Stakeholders can check current case status, search for cases by CNR number, and view digital cause lists.
- **Administrative Details:** Access to the court's roster, official notices, and the Justice Clock, which displays real-time disposal statistics.
- **Legal Resources:** The platform provides links to neutral citations, historical judgments, and the High Court's SOPs for e-filing and virtual hearings.

2. Web Application for Paperless Courts:



The High Court designed and developed a Web Application viz., 'Paperless Courts' to handle the cases on digital platforms. The Application is role based and provides necessary

services to the Hon'ble Judges, Advocates/ Parties-in-Person, Court Officers and Court Masters who are handling digital copies of the files.

3. Web Application for MACT Claim Cases:

The screenshot displays the 'MACT ClaimMate' web application. The header includes the logo, the text 'High Court of Andhra Pradesh, Amaravati', and navigation links for 'Home', 'Calculator', 'Results', 'Acts & Rules', 'Important Judgments', 'MACD Dashboard', and 'Labour Court Dashboard'. The main heading is 'Calculate Your Road Accident Compensation'. Below this, a descriptive paragraph states: 'Tentative Compensation Calculator Software for MACT Claim Cases. This Software suggests to Advocates and Litigants a tentative compensation amount for their MACT Claims in light of prevailing Guidelines of Hon'ble Supreme Court of India.' A prominent orange 'Start Calculation' button is centered. The 'Compensation Calculator' section contains a form with two main parts: 'Accident Details' and 'Personal Information'. The 'Accident Details' section includes fields for 'Type of Injury *' (with a dropdown menu), 'Date of Accident *' (with a date picker showing 'dd-mm-yyyy'), and 'Place of Accident' (with a text input field). The 'Personal Information' section includes fields for 'Name of the Person *' (with a text input field), 'Father Name of the Person' (with a text input field), 'Number of Dependents *' (with a text input field), 'Date of Birth or Age *' (with a date picker showing 'dd-mm-yyyy or DD'), and 'Age' (with a text input field).

The High Court has designed and developed a Web Application viz., 'MACT ClaimMate' for calculation of compensation in the Road Accident Cases. Though the front end part serves as calculator, the back end part serves as a Portal for feeding

information regarding the availability of funds in a MACT Cases and Workmen's Compensation Cases and to display the information so fed on two Dashboards viz., MACD Dashboard and Labour Courts Dashboard.

Online Quick eFiling of Cases Through Digital Case Diary Portal at Karnataka



In order to streamline case management processes and promote paperless functioning, the Online Digital Case Diary Portal has been made operational for online Quick e-filing of cases by Advocates.

The portal facilitates the following:

1. Fresh Case Filing:

Advocates may file new cases through the Digital Case Diary Portal

by entering requisite case details and uploading all mandatory documents, including petitions, affidavits, annexure, vakalath, and other supporting records with Maximum size of 500MB. Upon successful submission, an acknowledgment/reference number will be generated for future correspondence and tracking.

2. Uploading of Additional Documents:

In respect of cases already filed and registered in the system, Advocates may upload supplementary documents such as additional affidavits, replies, rejoinders, annexure, or other relevant records through the portal. Maximum size of 200MB per document. The uploaded documents shall be digitally tagged to the respective case.

All concerned are directed to utilize the Digital Case Diary Portal for

filing and submission of case-related documents. Physical submission of documents shall be minimized, except where specifically required under applicable rules or directions.

This initiative aims to ensure transparency, efficiency, timely processing, and secure digital maintenance of records. For technical assistance, users may contact the designated Helpdesk or refer to the below mentioned user manual.

<https://judiciary.karnataka.gov.in/casediary/usermanul/advocate.pdf>

Status	Drafted	Tagged	Tagged with Reply	Pending	Pending in 7 Days	Rejected
All	0	0	0	0	0	0
Dismissed	0	0	0	0	0	0
Dismissed on merits	0	0	0	0	0	0
Dismissed on law	0	0	0	0	0	0

HCK-WEB-VPO © High Court of Karnataka, Bengaluru
 Best Viewed in latest version of Firefox, Google Chrome, and Microsoft Edge with minimum resolution of 1440 x 1080.

High Court of Kerala Inaugurates Paperless Courts in Kalpetta Judicial District, Wayanad



Building on its legacy as the nation's first paperless judiciary, the High Court of Kerala extended its digital mission to the Kalpetta Judicial District, Wayanad, which became fully paperless with effect from January 2026. The Honourable the Chief Justice of India inaugurated the implementation of Paperless Courts in Kalpetta Judicial District, Wayanad, through online mode in the High Court Auditorium. The Hon'ble the Chief Justice, High

Court of Kerala presided over the function. The Honourable Judge of the Supreme Court, Honourable Judges of the High Court and other dignitaries attended the function. The entire legal process, from filing to final orders, is now conducted digitally through the District Court Case Management System (DCMS), an in-house platform developed by the IT Directorate of the High Court of Kerala.

Implementation of Unified Case Types, Petition Types, Filing Types and Appeal Types in DCMS

In order to ensure uniformity and standardisation in case classification across all courts of the District Judiciary throughout the State of Kerala and the Union Territory of Lakshadweep, the High Court of Kerala implemented Unified Case Types, Petition Types, Filing Types and Appeal Types in the DCMS in all courts of the District Judiciary with effect from 01.01.2026. Accordingly, with effect from 01.01.2026, only the revised Unified Case Types, Petition Types, Filing Types and Appeal Types, as per the approved revised list, are being used in the District Judiciary.

New features and enhancements in the DCMS:

The following modifications and enhancements have been implemented in various modules of DCMS:

1. Refile & LP Conversion Module : A dedicated Refile & LP Conversion module (Conversion of cases into Long Pending (LP) category) has been introduced in DCMS to support procedural requirements in criminal case management and is now available in the DCMS profile of the Bench Clerk, CMO, and Judicial Officer.
2. Post-Disposal Proceedings Handling: This enhancement enables:
 - Entry of disposed proceedings directly from the Court Proceedings side menu.
 - Marking of cases that require post-disposal proceedings using a dedicated field.Once marked, such cases will appear under the Disposed Proceedings tab and can be allocated to the appropriate Bench for further proceedings.

3. Judge Dashboard & Court Display Enhancements: This enhancement enables:

- Entry and saving of confidential Bench Notes in the Today's Cause List, supporting secure communication between Bench Clerks and Judicial Officers.
- Passover functionality in the Judge Display, with colour-coded indicators for: Called Cases, Passed Over Cases and Other case status
- Filtering based on case calling status to view cases by their current stage of calling
- Enablement of Staff Case Display for improved staff-level case tracking and visibility
- Automatic Case Calling has been enabled. When the Bench Clerk selects a case, it will now be automatically called and highlighted on the Today's Causelist page of the Judge, ensuring real-time visibility and smoother proceedings.

4. Causelist: A new public-facing Causelist Status page has been introduced to provide real-time visibility of live case calling status.

5. Exhibit Marking Exhibit marking assigns a unique exhibit number (and sub-number, if any) to documents that are produced and proved through a ranked witness during trial. Once marked, the document becomes part of the judicial record and can be relied upon by the court.

6. Connected Cases: Now users can connect Cases using the new side menu "Connected Cases." It shows the list of Connected Cases, with options like: Delink Connected Cases, Set a Connected Case as Main Case, Date of Linking/Delinking.

7. E-Registers: Added 5 new criminal registers viz, Form no -4 - Committal Proceeding, Form no -4 - Calendar Case, Form no -1 - occurrence, Form no -3 - Referred Charges Received , Form no -18 - Summary Trials.

Visit of Hon'ble Judge and Technical Team from the High Court of Sikkim

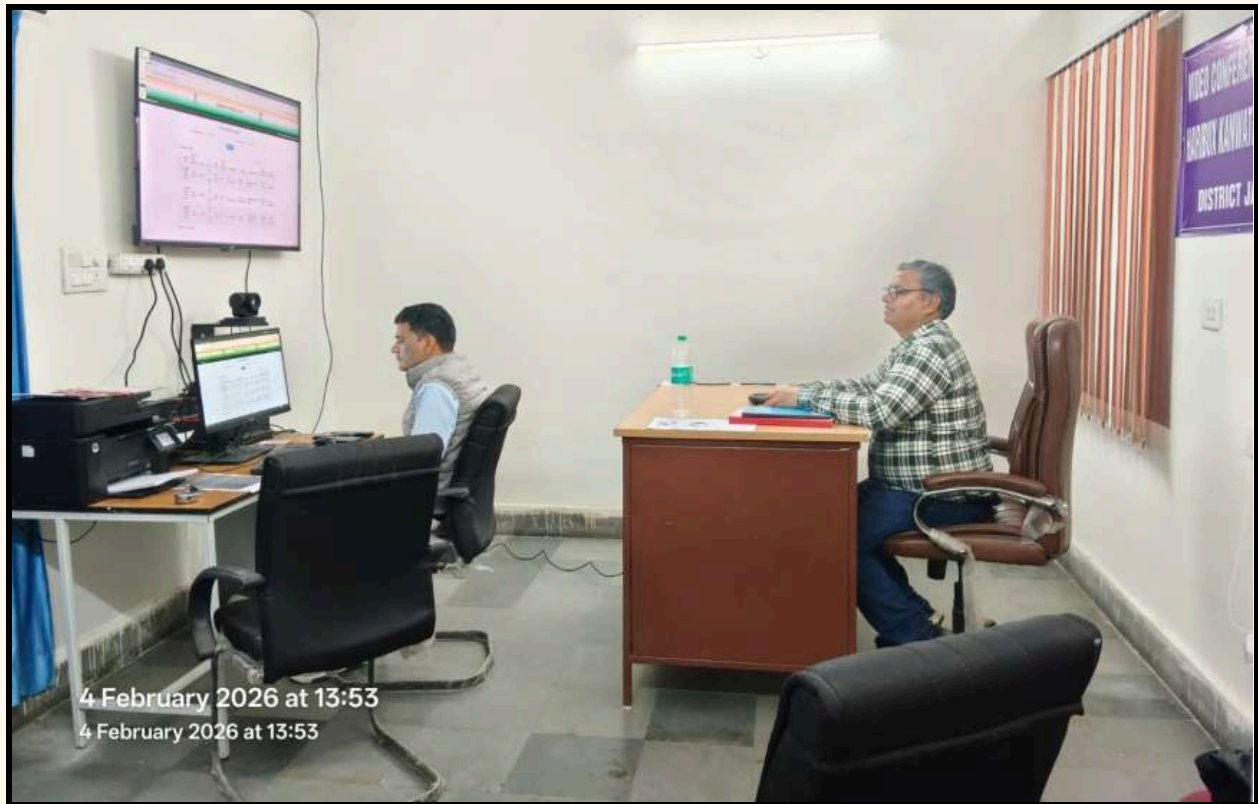


Hon'ble Mr. Justice Bhaskar Raj Pradhan, Judge, High Court of Sikkim and Judge-in-Charge of the Steering Committee, along with a Technical Team, visited the High Court of Kerala from 27.01.2026 to 30.01.2026. The Hon'ble Judge was accompanied by the following officers: 1. Mrs. Sonam Denka Wangdi – Central Project Coordinator and Member, Steering

Committee, High Court of Sikkim, Two Senior System Officers, and the Assistant Registrar (IT) The purpose of the visit was to study various facets of technological developments and best practices adopted by the High Court of Kerala, with a view to implementing similar initiatives in the High Court of Sikkim in line with the objectives of the e-Courts Project.

Rajasthan High Court Established VC Remote Point and eSewa Kendra

1. Establishment of VC Remote Point In The Hospitals:



In order to strengthen and expand digital governance, improve administrative efficiency, and facilitate timely participation of hospital officials and other stakeholders, additional Video Conferencing Remote Points has been established in all 35 District Hospitals across the State of

Rajasthan under eCourt Project Phase III in light of Rajasthan High Court Video Conferencing Rules for Courts 2020 for recording of evidence and witness through Video Conferencing. This expansion would enable government medical officers to depose virtually before courts across Rajasthan.

2. Creation Of Additional VC Remote Points At District HQ And Outlying Courts:

Initially, 36 Remote Points were established in the State of Rajasthan. During the year 2025, new Judgeships were created in the State of Rajasthan. Accordingly, 6 Remote Points have been established at District HQ of these new Judgeships. Further, the establishment of VC Remote Points at outlying courts

would greatly benefit advocates and litigants located in remote areas by reducing the necessity of travel to District Headquarters, thereby saving time and cost and ensuring better access to justice. For the purpose, 21 Remote Points in districts have been created as additional VC Remote Points at Outlying Courts.

3. Establishment of E-Sewa Kendra At Kota Judgeship:

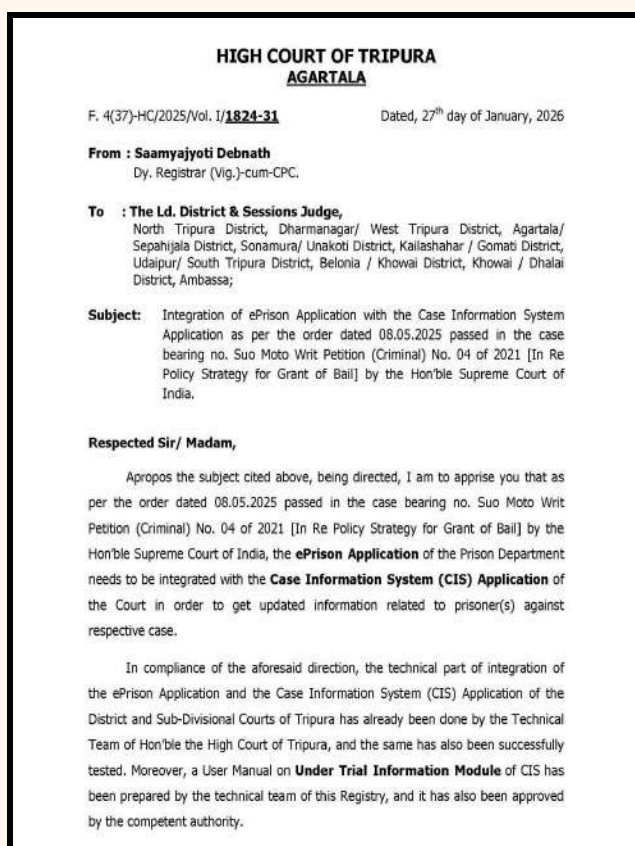


To enlarge citizen centric services and to facilitate Advocates, Litigants and others stakeholders, digitally equipped “e-Sewa Kendra” was set-up in Kota Judgeship where various e-services are made available for assistance inside court premises.

Video Conferencing is available through which advocate/litigants can participate from any location, Case status, Cause List enquiry, Orders and Judgements can be search out, e-Pay facility also available, Mobile App-downloading assistance and e-filing assistance to make e-filing also provided. e-Sewa Kendra at Kota Judgeship inaugurated on 31.01.2026.

Tripura High Court Implements ePrison Application and eSign Application in the Case Information System

1. Integration of ePrison Application with the Case Information System Application



In compliance of the order dated 08.05.2025 passed by the Hon'ble Supreme Court of India in Suo Moto Writ Petition (Criminal) No. 04 of 2021 [In Re Policy Strategy for Grant of Bail], the integration of the ePrison Application with the Case

Information System (CIS) has been successfully completed in all the District and the Sub-Divisional Courts of Tripura by the Technical Team of Hon'ble The High Court of Tripura. This integration provides seamless exchange and updation of prisoner-related information between the Prison Department and the Courts, enabling the real-time access to data relating to undertrial prisoners, including linkage of Prisoner ID (PID) with the respective Court cases.

A User Manual on the "Under Trial Information Module" of CIS has been prepared by the Technical Team of Hon'ble the High Court of Tripura with a structured mechanism for regular entry and updation of undertrial prisoner details.

2. Successful implementation of eSign Application (eHastakshar) in the Case Information System (CIS) 4.0

HIGH COURT OF TRIPURA
AGARTALA

F. No. 4(37)-HC/2025/Vol. I/**958-65** Dated, 15th day of January, 2026

From : Saamyajyoti Debnath
Dy. Registrar (Vig.)-cum-CPC

To : The Ld. District & Sessions Judge,
North Tripura, Dharmanagar/West Tripura, Agartala/
Sepahijala, Sonamura/ Unakoti, Kailashahar/
Gomati, Udaipur/ South, Belonia/Khowai, Khowai
Dhalai, Ambassa/

Subject: Implementation of eSign Application (*eHastakshar*) in the Case Information System (CIS) 4.0: Benefits thereof.

Respected Sir/ Madam,

Apropos the subject cited above, being directed, I am to inform that presently for affixing digital signatures on the template judgements/ orders and the processes, the same are required to be downloaded from the CIS Application first, then digital signatures are affixed using DSC tokens and then again the documents so signed are to be uploaded to CIS.

The eCommittee, Hon'ble Supreme Court of India, has recently implemented eSign Application (*eHastakshar*) in the Case Information System (CIS) 4.0. While using the same, the template judgements/ orders and processes need not be downloaded from the CIS for eSigning. Rather those can be eSigned in the CIS directly using AADHAAR-based verification, which will reduce time and efforts substantially. However, the existing procedure of affixing digital signatures by using DSC tokens will continue to exist.

Situated thus, you are requested to kindly communicate the availability of this new feature of CIS 4.0 to all the Ld. Courts under your respective Judgeship.

Yours faithfully,
SAAMYAJYO
TI DEBNATH
Dy. Registrar (Vig.)-cum-CPC
High Court of Tripura

Enclosed: User Manual of *eHastakshar*.

eSign Application (eHastakshar) has been successfully implemented in the Case Information System (CIS) 4.0 in all the District and the Sub-Divisional Courts of Tripura. With the implementation of the eSign Application, the template judgments, orders and processes generated in the CIS are no longer required to be downloaded from the CIS for the purpose of affixing digital signatures, rather the documents can now eSigned directly within the CIS 4.0 platform through Aadhaar-based authentication. This results in simplification of the procedure and substantial reduction in time and effort involved in the process of digitally signing judicial documents.

Statewise e-Initiatives Rollout Status as on 31.01.2026

Number of Cases Facilitated through Video Conferencing Platform

S. no.	State	Total number of cases listed during the month			Out of the total number of cases listed during the month, Number of cases facilitated through VC platform		
		High Court	District Court	Total	High Court	District Court	Total
1	Allahabad	372594	540813	913407	169	36854	37023
2	Andhra Pradesh	1205	2490	3695	826	0	826
3	Bombay	65130	62149	127279	3850	11883	15733
4	Calcutta	212745	604585	817330	1711	7333	9044
5	Chhatisgarh	71	3792	3863	71	3792	3863
6	Delhi	57701	525968	583669	0*	102692	102692
7	Gauhati- Assam	11904	210240	222144	59	5636	5695
8	Gauhati- Arunachal Pradesh	144	1268	1412	46	58	104
9	Gauhati- Mizoram	473	3040	3513	3	313	316
10	Gauhati- Nagaland	31	6	37	0	0	0
11	Gujarat	108842	1412623	1521465	463	3423	3886
12	Himachal Pradesh	6876	214058	220934	91	1091	1182
13	Jammu & Kashmir	3395	3235	6630	60	198	258
14	Jharkhand	25316	322409	347725	283	6412	6695
15	Karnataka	216739	148564	365303	1472	2479	3951
16	Kerala	76507	66433	142940	37565	5446	43011
17	Madhya Pradesh	65180	123332	188512	3359	14432	17791
18	Madras	100993	1210992	1311985	2437	10695	13132
19	Manipur	3542	13767	17309	180	277	457
20	Meghalaya	342	6674	7016	14	1199	1213
21	Orissa	2392	599531	601923	1462	4669	6131
22	Patna	85662	1658837	1744499	51	35896	35947
23	Punjab & Haryana	96708	1797323	1894031	3619	64504	68123
24	Rajasthan	50267	122020	172287	1389	3737	5126
25	Sikkim	1	66	67	1	4	5
26	Telangana	40729	46949	87678	2713	685	3398
27	Tripura	1184	34678	35862	21	795	816
28	Uttarakhand	8713	257457	266170	96	657	753
	TOTAL	1615386	9993299	11608685	62011	325160	387171

Status of Implementation of Rules of Video Conferencing as on 31.01.2026

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati – Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 31.01.2026

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati – Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	25
	Not Implemented	3	3

E-Filing Total Count as on 31.01.2026

S. no.	State	Total number of cases instituted for the month			Out of the total number of cases instituted for the month, Number of cases efiled		
		High Court	District Court	Total	High Court	District Court	Total
1	Allahabad	34919	480236	515155	626	261	887
2	Andhra Pradesh	5201	0	5201	826	0	826
3	Bombay	6445	95236	101681	5102	69844	74946
4	Calcutta	5703	67554	73257	1111	185	1296
5	Chhatishgarh	28	331	359	20	291	311
6	Delhi	5524	112988	118512	5491	43686	49177
7	Gauhati- Assam	1540	11220	12760	67	2210	2277
8	Gauhati- Arunachal Pradesh	144	1268	1412	0	0	0
9	Gauhati- Mizoram	23	180	203	0	0	0
10	Gauhati- Nagaland	44	310	354	0	0	0
11	Gujarat	7980	165666	173646	68	5904	5972
12	Himachal Pradesh	5334	50888	56222	127	1510	1637
13	Jammu & Kashmir	653	17039	17692	54	8483	8537
14	Jharkhand	3474	38786	42260	11	53	64
15	Karnataka	9416	112022	121438	772	21667	22439
16	Kerala	8582	83754	92336	8548	77766	86314
17	Madhya Pradesh	16124	111259	127383	14104	2009	16113
18	Madras	30959	117704	148663	3370	75906	79276
19	Manipur	256	1753	2009	256	1660	1916
20	Meghalaya	26	397	423	0	0	0
21	Orissa	8481	49369	57850	1513	1844	3357
22	Patna	11582	58121	69703	11582	8468	20050
23	Punjab & Haryana	24271	178446	202717	5870	25664	31534
24	Rajasthan	23866	116052	139918	11063	1348	12411
25	Sikkim	20	83	103	20	11	31
26	Telangana	5816	27326	33142	270	6099	6369
27	Tripura	158	8518	8676	44	1337	1381
28	Uttarakhand	1480	11859	13339	25	492	517
	TOTAL	218049	1918365	2136414	70940	356698	427638

Status of Implementation of e-Sewa Kendras as on 31.01.2026

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Functioning e-Sewa Kendras in High Courts (A)	Whether the e-Sewa Kendra is implemented in District Courts including Taluka Courts	Functioning e-Sewa Kendras in District Courts including Taluka Courts (B)	Total (A+B)
1	Allahabad	Yes	3	Yes	111	114
2	Andhra Pradesh	Yes	4	Yes	34	38
3	Bombay	Yes	3	Yes	351	354
4	Calcutta	Yes	1	Yes	44	45
5	Chhatisgarh	Yes	1	Yes	92	93
6	Delhi	Yes	1	Yes	13	14
7	Gauhati- Assam	Yes	2	Yes	78	80
8	Gauhati- Arunachal Pradesh	Yes	1	Yes	29	30
9	Gauhati- Mizoram	Yes	1	Yes	8	9
10	Gauhati- Nagaland	Yes	1	Yes	11	12
11	Gujarat	Yes	1	Yes	195	196
12	Himachal Pradesh	Yes	1	Yes	22	23
13	Jammu & Kashmir	Yes	2	Yes	25	27
14	Jharkhand	Yes	2	Yes	62	64
15	Karnataka	Yes	3	Yes	75	78
16	Kerala	Yes	1	Yes	161	162
17	Madhya Pradesh	Yes	3	Yes	225	228
18	Madras	Yes	2	Yes	310	312
19	Manipur	Yes	1	Yes	21	22
20	Meghalaya	Yes	1	Yes	16	17
21	Orissa	Yes	1	Yes	183	184
22	Patna	Yes	1	Yes	92	93
23	Punjab & Haryana	Yes	1	Yes	123	124
24	Rajasthan	Yes	2	Yes	17	19
25	Sikkim	Yes	1	Yes	10	11
26	Telangana	Yes	1	Yes	97	98
27	Tripura	Yes	1	Yes	16	17
28	Uttarakhand	Yes	1	Yes	39	40
	TOTAL	28	44	28	2460	2504

Status of Implementation of e-Payments as on 31.01.2026

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	25
	Not Implemented	3	3

Status of Implementation of ICJS as on 31.01.2026

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	Yes
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	27
	Not Implemented	1

Statistics of Virtual Courts as on 31.01.2026

S.no.	Virtual Court Establishment	Opening Balance of cases at the beginning of the month in Virtual Courts (A)	Cases Instituted during the month in Virtual Courts (B)	Total cases for the month in Virtual Courts (A+B)	Total cases disposed in Virtual Courts in the month (C)	Total pending cases in Virtual Courts at the end of the month (A+B) - (C)
1	Assam(Traffic Department)	23375	6813	30188	9966	20222
2	Chandigarh(Traffic Department)	1447309	49808	1497117	24801	1472316
3	Chhattisgarh(Transport Department)	34691	305	34996	16308	18688
4	Chhattisgarh(Traffic Department)	24165	30253	54418	23995	30423
5	Delhi(Traffic Department)	8190740	356042	8546782	65276	8481506
6	Delhi(Notice Department)	20975320	438825	21414145	166279	21247866
7	Gujarat(Transport Department)	659376	57632	717008	1642	715366
8	Gujarat(Traffic Department)	6656154	427469	7083623	23724	7059899
9	Haryana(Traffic Department)	3087468	454525	3541993	21547	3520446
10	Himachal Pradesh(Traffic Department)	250738	34245	284983	37018	247965
11	Jammu and Kashmir(Kashmir Traffic Department)	623337	39460	662797	24192	638605
12	Jammu and Kashmir(Jammu Traffic Department)	1087787	51008	1138795	7165	1131630
13	Karnataka(Traffic Department)	1205	4776	5981	5578	403
14	Kerala(Transport Department)	24482	11603	36085	7896	28189
15	Kerala(Police Department)	606207	247440	853647	284702	568945
16	Madhya Pradesh(Traffic Department)	1632859	209551	1842410	5137	1837273
17	Maharashtra(Maharashtra Transport Department)	11995	39	12034	50	11984
18	Maharashtra(Nashik Traffic Department)	14	5	19	0	19
19	Manipur(Transport Department)	5100	518	5618	5	5613
20	Manipur(Traffic Department)	18055	1039	19094	25	19069
21	Meghalaya(Traffic Department)	3095	915	4010	279	3731
22	Odisha(Odisha Traffic CTC-BBSR Commissionerate)	789848	9926	799774	18719	781055
23	Punjab(Punjab Traffic Department)	27	86	113	1	112
24	Rajasthan(Traffic Department)	138069	52438	190507	22255	168252
25	Tamil Nadu(Traffic Department)	125975	1789	127764	1116	126648
26	Tripura(Traffic Department)	48349	26979	75328	28417	46911
27	Uttarakhand(Traffic Department)	131061	29456	160517	1683	158834
28	Uttarakhand(Transport Department)	119379	21334	140713	2500	138213
29	Uttar Pradesh(Traffic Department)	20661540	664155	21325695	2583308	18742387
30	West Bengal(Traffic Department)	177516	7042	184558	3664	180894
	Total	67555236	3235476	70790712	3387248	67403464

Status of Installation of Justice Clock in High Courts as on 31.01.2026

Sr. No.	High Court	Whether Justice Clocks are installed in the High Court	Number of Justice Clock displays installed in the High Court	Whether Justice Clocks are installed in the District Court Complexes	Number of Justice Clock displays installed in the District Courts
1	Allahabad	Yes	2	No	0
2	Andhra Pradesh	Yes	1	No	0
3	Bombay	Yes	4	No	0
4	Calcutta	Yes	1	No	0
5	Chhattisgarh	Yes	1	No	0
6	Delhi	Yes	1	Yes	8
7	Gauhati (Arunachal Pradesh)	No	0	Yes	2
8	Gauhati (Assam)	Yes	1	Yes	2
9	Gauhati (Mizoram)	Yes	1	Yes	2
10	Gauhati (Nagaland)	Yes	1	Yes	2
11	Gujarat	Yes	1	No	0
12	Himachal Pradesh	Yes	1	No	0
13	Jammu & Kashmir	Yes	2	No	0
14	Jharkhand	No	0	No	0
15	Karnataka	Yes	3	No	0
16	Kerala	Yes	1	No	0
17	Madhya Pradesh	Yes	3	No	0
18	Madras	Yes	2	No	0
19	Manipur	Yes	1	Yes	3
20	Meghalaya	Yes	1	Yes	2
21	Orissa	Yes	1	No	0
22	Patna	Yes	1	No	0
23	Punjab & Haryana	Yes	1	No	0
24	Rajasthan	Yes	2	No	0
25	Sikkim	Yes	1	Yes	6
26	Telangana	Yes	1	No	0
27	Tripura	Yes	1	Yes	3
28	Uttarakhand	Yes	1	No	0
	Total		37		30

Status of Digitization of Court Records as on 31.01.2026

S.No.	Name of High Court	Number of pages digitized in the High Court in the current month	Total No. of pages digitized in High Court up to current month	District Courts(including Taluka Courts) under the concerned High Court	
				Number of pages digitized in District Courts in the current month	Total No. of pages digitized in District Courts up to current month
1	Allahabad	44,94,109	58,19,35,116	7,17,01,662	1,75,86,65,405
2	Andhra Pradesh	21,18,815	3,62,30,680	1,04,63,956	18,33,14,688
3	Bombay	31,19,906	9,21,83,862	4,29,829	26,37,314
4	Calcutta	4,40,946	5,99,58,081	0	0
5	Chhattisgarh	3,98,524	28,25,324	52,60,422	2,44,45,025
6	Delhi	4,80,942	23,50,99,015	26,76,171	10,75,60,093
7	Gauhati – Arunachal Pradesh	0	5,06,407	0	1,26,322
8	Gauhati – Assam	0	2,97,53,593	0	15,58,31,203
9	Gauhati – Mizoram	30,488	12,61,775	47,918	21,45,738
10	Gauhati – Nagaland	0	0	0	0
11	Gujarat	3,57,417	20,56,046	9,34,244	20,98,653
12	Himachal Pradesh	2,55,616	81,71,391	2,73,655	14,55,412
13	Jammu & Kashmir	90,459	4,12,67,215	21,02,822	2,71,14,636
14	Jharkhand	8,18,439	3,10,02,847	10,72,272	31,56,964
15	Karnataka	24,61,260	5,38,81,928	6,86,178	4,70,33,448
16	Kerala	20,52,702	8,38,48,233	14,97,734	1,86,11,454
17	Madhya Pradesh	27,16,451	24,90,04,956	1,53,00,000	68,21,95,995
18	Madras	61,17,336	21,38,11,184	4,67,16,282	17,83,78,424
19	Manipur	38,914	58,94,989	57,952	57,94,737
20	Meghalaya	54,614	12,11,210	0	38,20,961
21	Orissa	0	5,33,13,761	27,73,123	17,63,75,480
22	Patna	1,10,708	2,41,60,047	28,53,945	2,68,10,068
23	Punjab & Haryana	19,27,144	29,65,31,164	2,24,16,499	65,06,22,740
24	Rajasthan	27,51,360	13,71,87,927	60,84,419	4,10,95,234
25	Sikkim	10,434	11,83,569	7,264	54,22,642
26	Telangana	23,04,177	13,08,90,654	28,96,994	7,90,39,244
27	Tripura	22,236	54,61,690	686	5,63,244
28	Uttarakhand	9,91,519	2,51,82,755	21,78,685	1,54,92,800
	Total	3,41,64,516	2,40,38,15,419	19,84,32,712	4,19,98,07,924

e-Committee Outreach/ Training Programmes Conducted as on 31.01.2026

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	07.01.2026, 17.01.2026, 20.01.2026 & 28.01.2026	ECT_14_2026	Judicial Training and Research Institute, UP	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	374
2	17.01.2026 & 19.01.2026	ECT_13_2026	Andhra Pradesh Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	50
3	31.01.2026	ECT_17_2026	Andhra Pradesh Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	50
4	04.01.2026 & 10.01.2026	ECT_4_2026	Maharashtra Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	346
5	04.01.2026 - 18.01.2026	ECT_7_2026	Maharashtra Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	1586
6	04.01.2026	ECT_8_2026	Maharashtra Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	446
7	04.01.2026 - 31.01.2026	ECT_12_2026	Maharashtra Judicial Academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	4791
8	16.01.2026	ECT_17_2026	Maharashtra Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	96
9	05.01.2026, 07.01.2026, 19.01.2026, 21.01.2026, 27.01.2026	ECT_17_2026	West Bengal Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	28
10	09.01.2026, 29.01.2026	ECT_14_2026	West Bengal Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	43
11	05.01.2026- 29.01.2026	ECT_11_2026	West Bengal Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	88
12	03.01.2026	ECT_15_2026	West Bengal Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	50

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
13	10.01.2026	ECT_14_2026	Chhattisgarh State Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	22
14	10.01.2026	ECT_15_2026	Chhattisgarh State Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	22
15	10.01.2026	ECT_14_2026	Assam Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	39
16	21.01.2026	ECT_18_2026	Assam Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Direct District Judges	Newly recruited Direct District Judges	3
17	10.01.2026	ECT_14_2026	Arunachal Pradesh, Assam Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	13
18	31.01.2026	ECT_13_2026	Nagaland, Assam Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	18
19	31.01.2026	ECT_16_2026	Nagaland, Assam Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	18
20	19.01.2026-20.01.2026 & 27.01.2026-28.01.2026	ECT_14_2026	Gujarat State Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	67
21	31.01.2026	ECT_15_2026	Gujarat State Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	102
22	16.01.2026	ECT_05_2026	Himachal pradesh judicial academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	16
23	12.01.2026-13.01.2026 & 15.01.2026-16.01.2026	ECT_08_2026	Himachal pradesh judicial academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	60
24	31.01.2026	ECT_17_2026	Jammu & Kashmir Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	27
25	09.01.2026	ECT_16_2026	Jharkhand Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	157
26	11.01.2026	ECT_5_2026	Jharkhand Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	44
27	18.01.2026	ECT_14_2026	Jharkhand Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	229

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
28	08.01.2026, 09.01.2026, 22.01.2026 & 23.01.2026	ECT_14_2026	Karnataka Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	57
29	24.01.2026 & 30.01.2026	ECT_15_2026	Karnataka Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	88
30	09.01.2026	ECT_16_2026	Kerala Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	14
31	09.01.2026	ECT_9_2026	Kerala Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	200
32	10.01.2026	ECT_4_2026	Kerala Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	159
33	20.01.2026 - 23.01.2026	ECT_12_2026	Kerala Judicial Academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	238
34	31.01.2026	ECT_15_2026	Kerala Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	30
35	18.01.2026	ECT_11_2026	Madhya Pradesh State Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	70
36	24.01.2026	ECT_7_2026	Madhya Pradesh State Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	1600
37	24.01.2026	ECT_12_2026	Tamil Nadu state Judicial Academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	3312
38	22.01.2026	ECT_8_2026	Manipur judicial academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	26
39	29.01.2026	ECT_11_2026	Meghalaya state judicial academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	14
40	29.01.2026	ECT_12_2026	Meghalaya state judicial academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	30
41		ECT_4_2026	Meghalaya state judicial academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	
42	04.01.2026	ECT_9_2026	Orissa Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	446
43	17.01.2026	ECT_7_2026	Orissa Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	55

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
44	17.01.2026 & 18.01.2026	ECT_17_2026	Orissa Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	33
45	10.01.2026 - 11.01.2026	ECT_3_2026	Chandigarh Judicial Academy	Master Trainer Programme for New Master trainers	Nominated New Master trainers	21
46	15.01.2026 - 25.01.2026	ECT_13_2026	Chandigarh Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary	1194
47	19.01.2026 - 20.01.2026	ECT_14_2026	Chandigarh Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	108
48	04.01.2026 -	ECT_8_2026	Rajasthan State Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	1734
49	24.01.2026	ECT_9_2026	Rajasthan State Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	
50	24.01.2026	ECT_16_2026	Telangana State Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	173
51	18.01.2026	ECT_18_2026	Tripura- Agartala State Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Direct District Judges	Newly recruited Direct District Judges	2
52	18.01.2026	ECT_13_2026	Uttarakhand Judicial and Legal Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	8
TOTAL						18397
